

C.A.T.
(PB) DELHI.

CCP 55/88 in OA 69/1988.

19.4.1988.

All India S.C. & S.T. Railway
Employees Association Vs. U.O.I & Ors.

Shri H.K.Sharma on behalf of the applicants
present.

By our order dated 2.2.1988 in OA 69/88

what all we directed was that "3rd respondent may
not be regularised pending further orders on this


application". On the applicants' own showing,

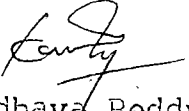
respondent No.3 has not been regularised so far.

if he is continued
A mere apprehension that beyond a period of six months

he may claim regularisation, does not warrant any

is tantamount
proceedings in contempt. CCP 55/88 dismissed.


(Kaushal Kumar)
Member
19.4.1988.


(K. Madhava Reddy)
Chairman
19.4.1988.